

(c) whether the Award has been implemented; and

(d) if not, the reasons therefor and the steps taken to implement the same?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) The conclusion of the Tribunal on the verification and adjudication of the matters relating to Ravi and Beas waters as per Paragraphs 9.1 and 9.2 of the Punjab Settlement as referred to the Tribunal are given below:-

- I. *Re:* Item No. 1 of the Reference  
(Paragraph 9.1 of the Punjab Settlement)

The result of Tribunal's verification is:-

The quantum of water used by the farmers and other consumptive users of the three party States as on 1st July 1985, was as under:-

*Punjab:* 3.106 MAF (This is inclusive of 0.352 Maf permissive use allowed by Rajasthan under clause (ii) of the 1981 agreement and subject thereto but is exclusive of the pre-partition use of 1.98 MAF as well as 0.32 MAF in Shah Nehar Canal areas)

*Haryana:* 1.620 MAF

*Rajasthan:* 4.985 MAF (This figure is exclusive of the preparation use of 1.11 MAF)

- II. *Re:* Item No. 1 of the Reference  
(Paragraph 9.2 of the Punjab Settlement).

On adjudication of the claims of Punjab and Haryana regarding the shares in their remaining waters, the Tribunal decided and allocated as under:-

*Punjab:* 5.00 MAF

*Haryana:* 3.83 MAF

The tribunal directed that in the event of fluctuations in the availability of water in the Ravi-Beas System in any particular year, the shares of the aforesaid two States shall be increased or decreased pro-rata on the above basis.

*Note:* The shares of Rajasthan in the surplus waters fixed at 8.60 MAF and that of Delhi Water Supply fixed a 0.2 MAF under the 1981 agreement shall remain unaffected. But the demand of Delhi Administration for allocation of additional supply over the existing use of 0.2 MAF was rejected as falling outside the scope of the Reference to this Tribunal.

(c) and (d). On the Report given by the Tribunal, the concerned States and the Central Government have sought from the Tribunal explanation and guidance on certain points.

#### Setting up of fertilizer plants in Andhra Pradesh by IFFCO

895. SHRIMATI T. MANEMMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Andhra Pradesh has asked the IFFCO for setting up

a large Ammonia/Urea Plant in that State; and

(b) if so, the steps, the Union Government are taking in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) and (b). a suggestion was received from the Government of Andhra Pradesh that Indian Farmers Fertilisers Cooperative Ltd. (IFFCO) may be advised to set up a high rated urea plant in Andhra Pradesh based on natural gas from the Krishna-Godavari (K.G.) basin. The State Government have been intimated that since IFFCO have proposed doubling of their Aonla fertilizer plant, their financial and managerial resources would be fully tied up and they would not be able to undertake a project in the K.G. basin.

#### **Profitability of State-run Hotels**

896. SHRI PRAKASHBAPU VASANTRAO PATIL: Will the Minister of TOURISM be pleased to state:

(a) whether any assessment has been made of the impact on the State-run hotels of the recent measures announced by the Government regarding entertainment in Five Star hotels; and

(b) if so, the steps proposed to be taken to ensure the profitability of these hotels?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) ITDC owns and operates 25 hotels in the country including 9 hotels of 5-star category, 6 of these 5-star hotels get regular Government banqueting business. ITDC has made some tentative assessment of likely impact of economy measures announced by the Government on the 6 five

star hotels who have received Government business regularly in the past.

(b) The steps taken by ITDC to make up the expected short-fall from Government business include the following:

1. to tap more business from business houses through personal contacts; and
2. to offer attractive packages for Annual General Meetings of various companies, for domestic tourists including students and farmers during the lean season.

#### **Development of Cultural and Sports Tourism**

897. SHRI SRIKANTHA DATTANARASIMHARAJA WADIYAR: Will the Minister of TOURISM be pleased to state:

(a) whether there is any Central Scheme to develop cultural and sports tourism in different States;

(b) if so, when such scheme was introduced;

(c) whether this scheme has been introduced in Karnataka; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) Yes, Sir.

(b) The Central Department of Tourism from its inception has taken up schemes for development of tourist centres related with cultural tourism. From the Seventh Five Year Plan a shift in the emphasis from cultural tourism to other tourism has been proposed.

(c) and (d). The Central Government